

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-7264-JK (LD) of 2023

DATED:- 30- 05 - 2023

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 30.05.2023

No:-LAW-OIC/153/2022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Sajad Un Nabi Kashmir)

Additional Secretary to Government

Annexure to the Government Order No. 7264-JK(LD) of 2023 dated 30.05.2023

SNo.	Title of the Case	OIC
1	Parkash Chand V/s State of J&K and Ors. in SWP No.1408/2010.	Shri Vijay Kumar Verma, JKAS ACD, Rajouri
2	M/S Data Pro Computers Pvt. Ltd. Versus U. T. of J&K and others in WP (C) No. 105/2023.	Shri Kewal Krishan Sharma, State Project Manager
3	Nisar Ahmed V/s Union of India and Others in WP (C) No.2066/2022.	Shri Bharat Bhushan, CEO, IWMP
4	Inhabitants of Panchayat Halqa Gatha, Manthla, Chinchora, Butla, Songal, Chilli, Gandoh through Bushan Lal V/s U.T of J&K and Others in WP (C) No. 1540/2022.	Shri Phullail Singh, ACD Doda
5	Wp(c) No. 539/2021 titled Deepak Sadotra Vs UT of J&K and Ors	Mridhi Slathi, AMD Jammu
6	WP(C) No. 1699/2022 titled Sanjeev Kumar vs UT of J&k and Ors	
7	WP(C) No. 3438/2019 titled Nadeem Ahmad Wani CDEO and Ors of Block DH Pors Vs UT of J&K and Ors	Riyaz Ahmad Beigh, AMD Kashmir
8	WP(C) No. 642/2021 titled Mushtaq Ahmad Malik IPRP and Ors of Block Kupwara Vs UT of J&K and Ors	

